

NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

(13)C.P.(I.B)-1600/8&9/(MB)/2017

CORAM:

Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 13.11.2018

NAME OF THE PARTIES: Techno Crafts Switchgears Pvt. Ltd.

V/s.

DancoEnterprises India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 8 & 9 OF THE INSOLVENCY AND  
BANKRUPTCY CODE. 2016.

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**ORDER**

1. The Learned Representatives of both the sides are present.
2. Vide a noting of the Order sheet dated 11.06.2018 the Respondent Debtor sought time for amicable settlement. Till dated no action towards settlement placed on record from the side of the Respondent Debtor. A last opportunity is granted to the Respondent Debtor, otherwise the matter to be decided on merits. Directors of the Debtor Company are to be present in person on the next date of hearing. A last opportunity is granted. The matter is adjourned for Final Hearing on **18.12.2018**.

SD/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**13.11.2018**

HHS